

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 580/MP/2020**

Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Wind Energy (TN) Private Limited (RWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

**Petition No. 63/MP/2021 and IA No. 11/2021**

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 7.8.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Power Grid Corporation of India Limited stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantee and levying relinquishment charges.

Petitioner : ReNew Wind Energy (TN) Private Limited

Respondent : Power Grid Corporation of India Limited

Date of Hearing : 22.8.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Amit Kapur, Advocate, RWEPL  
Shri Aditya Ajay, Advocate, RWEPL  
Shri Rahul Kinra, advocate, RWEPL  
Shri M.G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri G. Umopathy, Sr. Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Soumya Singh, Advocate, CTUIL  
Shri Shashank Shekhar, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Siddharth Sharma, CTUIL

Shri Bhanu Prakash Pandey, CTUIL  
Shri Muskan Agarwal, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Shreedhar Singh, SECI  
Shri Shubham Mishra, SECI  
Ms. Neha Singh, SECI  
Ms. Aditee Nitnavare, SECI

**Record of Proceedings**

Cases were called out for virtual hearing.

2. Due to paucity of time, the matters could not be taken up for hearing and accordingly, the matters were adjourned. Learned counsel for the Petitioner sought liberty to upload its rejoinder in Petition No. 580/MP/2020 on the e-filing portal of the Commission. The said request was allowed by the Commission and the Petitioner was directed to upload its rejoinder within a week. The parties were directed to file their respective advance written submissions (not exceeding three pages) within three weeks.

3. The Petitions shall be listed for hearing on 27.9.2022.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**